GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO. 3309

TO BE ANSWERED ON WEDNSDAY, THE 22nd MARCH, 2017

Affordable Justice to Poor

†3309. SHRI BHAIRON PRASAD MISHRA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has put some system in place to provide justice to the poor who can not afford exorbitant fee of Supreme Court lawyers;
- (b) if so, the details thereof; and
- (c) if not, whether the Government proposes to put such system in place and the time by which it is likely to be done?

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI P.P.CHAUDHARY)

(a) to (c) Poor and marginalized persons are entitled to free legal services under Section 12 of the Legal Services Authorities Act, 1987. The details of free legal aid services include payment of court fee, providing services of lawyers in legal proceedings. The Legal Services Committees have been functioning at all levels of the judiciary starting from the Supreme Court to the courts at taluka level to provide free legal aid to all eligible categories of persons under the provision mentioned above.